GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION NO. 114

TO BE ANSWERED ON FRIDAY, THE 15th DECEMBER, 2017 24 AGRAHAYANA, 1939 (SAKA)

Consolidating and Simplifying of GST

114. SHRI BHARTRUHARI MAHTAB:

SHRI SANJAY DHOTRE:

SHRI P. KARUNAKARAN:

SHRI RAHUL SHEWALE:

SHRI Y.V. SUBBA REDDY:

Will the Minister of FINANCE be pleased to state:

- a) the details of Goods and Services Tax (GST) collected by the Government since its implementation in the country and the number of tax payers registered under the GST, month-wise;
- b) whether the Government has received complaints of inefficiency/ improper implementation of the GST Act in the country since inception;
- c) if so, the details thereof, State/UT wise and the reasons therefor along with the action taken/being taken by the Government on such complaints so far;
- d) whether the Government has received suggestions from various quarters for reducing the GST on essential commodities and also to bring the petrol/ diesel under the purview of GST Act;
- e) if so, the details thereof along with the action taken/being taken by the Government on such suggestions, so far; and
- f) the other steps taken/being taken by the Government to educate the businessmen as well as the consumers about the pros and cons of implementation of GST Act in the country and also for consolidation of GST rates to make it more simpler?

ANSWER MINISTER OF STATE FOR FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) The month-wise details of GST (Central Goods and Services Tax (CGST), State Goods and Services Tax (SGST), Integrated Goods and Services Tax (IGST) and Cess) collected by the Government till 30th November, 2017 since its implementation is as follows:

(Amount in Rs. Crore)

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Month	Collection
August	93,590
September	93,029
October	95,132
November	85,931

The number of tax payers registered under the GST month-wise is as follows:

Type of Taxpayers	As on 11-Dec, 2017
Migrated Taxpayers (Existing Taxpayers	64,12,238
who have filed their enrolment form)	
New Taxpayers (new Registrations)	
July	10,91,386
August	8,99,909
September	5,76,584
October	3,26,744
November	3,32,742
December (Till 11-Dec-2017)	93,003
Total (Migrated + New)	97,32,606

(b) and (c)

The Government has been taking many proactive measures to ensure better implementation of GST as well as to address day-to-day concern expressed by the taxpayers. Few of such measures are given as below:

- (i) Seva Kendras are set up in each GST office to guide the tax payers.
- (ii) The officers in the rank of Joint secretaries were appointed as nodal officers for every district to monitor the implementation of the GST and get the feed-back from the taxpayers.
- (iii) The National Anti-Profiteering Authority has been constituted to monitor cases of not passing of benefits of reduction in GST rates to customers.

(d) and (e)

Certain representations have been received from various stakeholders like ASSOCHAM and PHD Chamber of Commerce and Industry and others seeking changes in the rate structure on various goods including essential commodities. The same have been considered by the GST Council in its various meetings, after which the Council has recommended certain changes in the GST rate structure, which have been given effect through notifications issued under section 9 or 11 of the CGST/SGST or section 5 of the IGST Act, 2017. Various representations have been received suggesting to include petrol/diesel under GST and the decision regarding the same would be made by the GST Council as per Article 279A (5) of the Constitution.

(f) The Government is regularly issuing advertisements in the media (Print/Voice/Visual) to educate the taxpayers about GST laws and procedures. Further, the Government has conducted various workshops and town hall meetings to educate the taxpayers in this regard. In addition, social media (Twitter) has also been extensively used for disseminating information regarding GST laws, rules and tax rates. FAQs on various topics have been issued and printed in all the major daily newspapers by the Government to spread awareness about the GST laws, procedures and tax rates.
